

COMPETITION COMMISSION OF INDIA

25.08.2011

Form III Registration No. C-L/2011/08/01

Details of acquisition filed in Form under Section 6(5) of the Competition Act, 2002

**Acquirer : India Infrastructure Fund through IDFC Project Equity Company Limited**

**Investee Company : Caparo Energy India Limited**

1. On 1st August, 2011, the Commission received details of acquisition in Form III of the Competition Commission of India (Procedure in regard to transaction of business relating to combinations) Regulations, 2011 ("Combination Regulations") relating to acquisition of shares of the Investee Company by the Acquirer pursuant to an Investment Agreement.

2. The Commission considered and accepted the request of the acquirer to condone delay in filing Form III, in its ordinary meeting held on 10th August, 2011. The Commission also directed to seek the copy of Certificate of Registration as Venture Capital fund, Board Resolution and Investment Agreement pursuant to which the shares were acquired. The Acquirer vide its letter dated 16<sup>th</sup> August, 2011 filed a copy of Certificate of Registration as Venture Capital fund, Board Resolution and Investment Agreement pursuant to which the shares were acquired.

3. Sub-section (4) of Section 6 of the Competition Act, 2002 ("Act") is applicable in the present case, as the acquisition is by a venture capital fund pursuant to an Investment Agreement.

4. The Commission considered the details of acquisition in its meeting held on 25<sup>th</sup> August, 2011 and noted the same.



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